

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4068
ANSWERED ON:20.04.2010
TOLL ON NATIONAL HIGHWAYS
Semmalai Shri S.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is any proposal to levy charges/toll on the National Highways to be constructed by the Government/NHA;
- (b) if so, the details thereof;
- (c) whether such charges/toll would be on par with the charges levied on the National Highways constructed on BOT basis;
- (d) if so, the details thereof; and
- (e) whether concessional charges/toll would be levied on National Highways already constructed/developed by the Government/NHA?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS(SHRI R.P.N. SINGH)

(a) to (d) In exercise of the powers conferred under National Highways Act, 1956 (48 of 1956), the Central Government may, by notification, levy fee for use of any section of national highway, permanent bridge, bypass or tunnel forming part of the national highway, as the case may be, in accordance with provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 (NH Fee Rules 2008) as notified on 5th December, 2008. The user fee rates prescribed in the National Highways Fee (Determination of Rates and Collection) Rules, 2008 are identical for use of the section of national highway, permanent bridge, bypass or tunnel constructed as public funded project or that constructed on Build Operate and Transfer (BOT) basis. The salient features of NH Fee Rules 2008 are at Appendix.

(e) The National Highways Fee (Determination of Rates and Collection) Rules, 2008 are not applicable to agreements and contracts executed and bids invited prior to the publication of these rules.